

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
SPECIAL BENCH (COURT-I)

IB-580(PB)//2017

In the matter of :

Duane Park (P) Ltd

..PETITIONER

VS.

Zyanke Exports (P) Ltd

..RESPONDENT

SECTION :

Under Section 7 of IBC Code, 2016

Order delivered on 16.2.2018

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)

DEEPA KRISHAN  
Hon'ble Member (Technical)

For the Petitioner /applicant

: Mr. Ankit Parhar, Advocate  
Mr. Anurag Pareek, Advocate

For the Respondent/Corporate Debtor : :

For the Intervener :

ORDER

Learned Counsel for the petitioner is present. It is represented by the Ld. Counsel for the petitioner that he is relying on certain e-mails sent to the Corporate Debtor in relation to acknowledgement of debt. However, the same is not accompanied by an affidavit and e-mail trail.

In the circumstances, let the petitioner file an affidavit along with e-mail trail in full within 2 weeks.

List on 09.3.2018.

Sdl—  
(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

Sdl—  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
16.2.2018